

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 309**  
**(IB)-997(ND)2019**  
**New IA-2079/2024**

**IN THE MATTER OF:**

**Pradyuman Kumar Aggarwal & Others** ... **Applicant/Petitioner**

**Versus**

**M/s. Orchild Salon on Services Pvt. Ltd.** ... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Liquidator** : Mr Manoj Kumar Garg, Mr Sachin Kaushik,  
Advocates for the Liquidator Mr Rakesh Kumar  
Jain

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2079/2024:** The IA has been preferred by the IRP for taking 17<sup>th</sup> Quarterly Progress Report on record.

For the reasons stated therein, **the IA is allowed** and the 17<sup>th</sup> Quarterly Progress Report is kept on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**